

TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY,  
PART III, SECTION 4

**TELECOMMUNICATION MOBILE NUMBER PORTABILITY  
(AMENDMENT) REGULATIONS, 2010**

**(1 of 2010)**

**TELECOM REGULATORY AUTHORITY OF INDIA**

NOTIFICATION

New Delhi, the 28<sup>th</sup> January, 2010

No. 116-1/2010-MN ----- In exercise of the powers conferred by sub-section (1) of section 36, read with sub-clauses (i), (iii) and (v) of clause (b) of sub-section (1) of section 11 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997), the Telecom Regulatory Authority of India hereby makes the following regulations to amend the Telecommunication Mobile Number Portability Regulations, 2009 (8 of 2009), namely:-

1.(1) These regulations may be called the Telecommunication Mobile Number Portability (Amendment) Regulations, 2010,

(2) In sub-regulation (2) of regulation 1 of the Telecommunication Mobile Number Portability Regulations, 2009 (8 of 2009), for clause (b), the following clause shall be substituted, namely:-

“(b) Regulations 6, 7, 8, 9,10,11,12 and 13 of these regulations shall come into force on the 31st March, 2010”

(R. K. ARNOLD)  
SECRETARY

Note1: The principal regulations were published in the Gazette of India, Extraordinary, part III, Section 4 vide notification No. 116-4/2009-MN (Vol. II) dated 23<sup>rd</sup> Sep 2009

Note2: The Explanatory Memorandum explains the objects and reasons of the Telecommunication Mobile Number Portability (Amendment) Regulations, 2010 (1 of 2010)

## Explanatory Memorandum

The Telecom Regulatory Authority of India issued the Telecommunication Mobile Number Portability Regulations, 2009 (8 of 2009) dated 23<sup>rd</sup> September, 2009 laying down the basic business process framework for implementation of mobile number portability in the country. Regulations 6,7,8,9,10,11,12 and 13 of these regulations were required to be implemented on 31<sup>st</sup> December, 2009.

2. Considering the present preparedness of various service providers and the process involved, the Government has decided to extend the time for implementation of these regulations from 31<sup>st</sup> December, 2009 to 31<sup>st</sup> March, 2010, for all circles.

3. Therefore, Clause (b) of sub-regulation (2) of regulation 1 of the Telecommunication Mobile Number Portability Regulations, 2009 has been amended.